CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 95/2000 OA 801/99

New Delhi, this the 23rd day of October, 2000

Mrs. Adarsh Sharma w/o Sh. B.L.Sharma. r/o E-151-E. Ashok Vihar Phase I. Delhi - 52.

(Applicant in person)

VERSUS

- Sh.S.C.Podar Director of Education Govt. of NCT of Delhi.
- Mr. C.K.Dolev
 Joint Director (A)
 Department of Education
 Govt. of NCT of Delhi.
- 3. Dr. M.C. Mathur
 Deputy Director of Education
 District North-East, Yamuna Vihar,
 Delhi.
- 4. Mst. Nafees Jahan. Principal. S.K.V., Jaffrabad. Delhi - 110053.

....Contemnors

(By Advocate : Sh. Vijay Pandita)

ORDER (ORAL)

By Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)

As per the directions given in the OA directing the respondents to pay the minimum pay in the scale of regular teacher plus other allowances, it is stated that the petitioner was paid the same except for the month of May and June, 1999. It is stated in the order dated 22-9-2000 that if the petitioner was found to have worked during the months of May and June, 1999, her the salary should be paid for those two months.

2. It is now brought to our notice by the learned counsel for the respondents and several documents are also placed before us to show that for



months of May and June, 1999 no contract teachers have been paid as they fell in summer vacation. petitioner, however, pointsout the names of 4 persons show that they were infact paid during the months May and June, 1999. We have verified from the find that the mid persons records and applicants other OAs and according the directions given in that OA they have been paid. In the absence of any such specific directions in ÒΑ, we do not find any substance in the grievance of the petitioner. CP, therefore, fails and accordingly Notice discharged. dismissed.

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(Gryiffdan S. Tampi)

/vikas/

(V.Rajagopala Reddy) Vice-Chairman (J)